

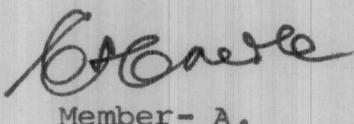
Dt. 03.12.2001

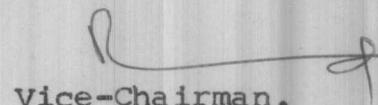
Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. C.S. Chadha, Member- A.

We have heard Sri S. Mukherji, learned counsel for the applicant and Sri P. Mathur, learned counsel for the respondents.

2. By this O.A, applicants have challenged the order dated 12.09.1992 (annexure - 5) by which applicants have been punished on conclusion of disciplinary proceedings. Learned counsel for the applicant has submitted that against the impugned order, applicants filed an appeal on 29.10.1992 which is still pending and has not yet been decided. Sri P. Mathur, learned counsel for the respondents has submitted that the appellate authority may be granted time to decide the appeal. The O.A is accordingly disposed of finally with the direction to the D.G. Ordnance Factory who is the appellate authority, to decide the appeal of the applicant within a period of three months from the date a copy of this order is filed before him.

3. There will be no order as to costs.


Member- A.


Vice-Chairman.

/Anand/